

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANJ) : (a) Yes, Sir.

(b) and (c). Information is being collected and will be placed on the Table of the House.

(d) The Transplantation of Human Organs Act, 1994 came into force w.e.f. 4th Feb. 1995 in all the Union Territories and the States of Goa, Himachal Pradesh and Maharashtra. The Government of West Bengal have also adopted this act. There are sufficient provisions in the Act for punishment of persons dealing unlawfully in Human Organs. The main objective of the Act is to regulate the removal, storage and Transplantation of Human Organs for therapeutic purposes and for the prevention of commercial dealing in the Human Organs and for matters connected therewith or incidental thereto. As the Act is applicable in the State of Maharashtra and West Bengal, those States are competent to take necessary action against the guilty persons.

#### Preservation and Promotion of Tribal Culture

2898. KUMARI FRIDA TOPNO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether with the rapid industrialisation in the tribal belt, there is influx of non-tribes which is creating threat to age old rich Tribal Culture;

(b) whether the Government have issued any guidelines or instructions to the Public and Private sectors towards Preservation and Promotion of Tribal Culture;

(c) if so, the details of steps taken by the owners/managers of these industries including all Steel Plants in the areas regarding safeguarding of Tribal culture; and

(d) if not, the reasons thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAL) : (a) Threat to age old rich tribal culture comes from different sources. Therefore Govt. of India in the Department of culture have launched a scheme of Financial Assistance for promotion and dissemination of Tribal/folk Art and Culture under which Govt. gives grants to the Voluntary Organisations Institutions/Individuals who are engaged in the field of preservation and promotion of Tribal Culture. In addition Govt. in the Ministry of Welfare has given grant on 50:50 basis to Tribal Research Institutes in the States of A.P., Assam, Bihar, Gujarat, Kerala, M.P., Orissa, Maharashtra, Rajasthan, Tamil Nadu, West Bengal and Manipur to establish Museums or promotion and preservation of Tribal Culture.

(b) As per information available, Govt. have not issued any instructions to the Public and Private Sector

industries towards preservation and promotion of Tribal Culture. However, the working Group on Development and Welfare of Scheduled Tribes in the Ministry of Welfare during 8th Five Year Plan had recommended a number of steps for promotion and development of Tribal Culture.

(c) and (d). Do not arise.

#### Bridge on N.H.-8A

2899. SHRI P.S. GADHAVI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether his attention has been drawn to the fact Surajbari bridge on NH-8A (Ahmedabad to Kandla) connecting Saurashtra and Kutch on little Rann of Kutch is in a dilapidated condition; and

(b) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). Yes, Sir. An amount of Rs.60.54 lakhs has been sanctioned, since 1989, for undertaking repair works of the bridge project in question in the Gujarat State. Further for the construction of a new bridge, survey and investigation works are now in progress.

[Translation]

#### Inter-State Projects

2900. SHRI THAWAR CHAND GEHLOT : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of inter-State projects being monitored by the Union Government;

(b) whether Bansagar, Bhandar Canal, Mahi Bajaj Sagar Dam, Tones lift Scheme and Kanhar Inter-State Projects are also being monitored by the Union Government;

(c) the date when each of these projects was cleared and the time period fixed for the completion of each of these projects;

(d) the economic and physical achievements of the above projects upto 31st March, 1996; and

(e) whether the Government propose to complete these projects at an early date by formulating phased programme and by providing necessary funds?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) In all, 14 Inter-State Irrigation Projects are being monitored by the Central Water Commission, an attached office of the Ministry of Water Resources.

(b) Out of five Projects name in the Question, only two Projects Bansagar and Mahi Bajaj Sagar are being monitored by Central Water Commission. Bhandar Canal Project has already been completed.

(c) Out of the above Projects Bansagar Dam, Bhandar Canal, Mahi Bajaj Sagar and Tones pump Canal Projects were given investment clearance by the Planning Commission in 1978, 1952, 1971 and 1969 respectively. While Bhandar Canal Scheme has already been completed, Bansagar Dam Project and Mahi Bajaj Sagar Project are likely to spill-over beyond 8th Plan.

(d) The financial and physical progress on these projects are as under :-

Name of Project	Latest Estimated Cost (Rs. in Crores)	Likely Expenditure upto March 1996 (Rs. in crores)	Ultimate Irrigation potential (1000 hactares)	Irrigation potential likely to be created till March, 96 (1000 hactares)
Bansagar Dam	936.00	409.71	399.49	Nil
Bhandar Canal	13.38	6.68	44.50	44.50
Mahi Bajaj Sagar	587.55	491.89	123.50	88.11
Tons Pump Canal	35.19	34.27	33.15	30.14
Kanhar	174.27	39.51	33.13	Nil

(e) The completion of a project depends upon the inter-se priority given by the State Government. The Union Government has recently announced a scheme "Accelerated Irrigation benefit programme" to provide loans assistance to the States for completion of ongoing irrigation projects which conform to the guidelines formulated for the purpose. It is for the States to submit their proposals to Union Government for inclusion of the projects under the programme.

#### Funds for N.H. 16 - M.P.

2901. SHRI MAHENDRA KARMA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the amount sanctioned for the broadening of Jagadapur-Bhopal-Patnam National Highway No.16 under district Bastar of Madhya Pradesh;

(b) the progress made in this respect till now;

(c) the number of short and medium culverts on this highway; and

(d) whether any proposal for the construction of Mari River Bridge is under the consideration of the Government?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). A sum of Rs.105.84 lakhs has been sanctioned for widening of road from Km. 493 to 504 of National Highway-16 and the work stands completed. There are 52 medium bridges and 381 Nos. of culverts.

(d) No, Sir.

[English]

#### Delivery of Passenger Vessel

2902. SHRI MANORANJAN BHAKTA . Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that a passenger vessel was ordered by A & N Administration at Hooghly Dock and Port, Calcutta, a Government of India Undertaking, a few years ago;

(b) whether the vessel has not been delivered so far;

(c) if so, the details with reasons therefor; and

(d) the time by which the said vessel is likely to be delivered?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). Yes, Sir.

(c) The delay in construction/delivery of the vessel is primarily due to the following reasons:-

(i) Delay in finalisation of General Arrangement Plan.

(ii) Delay in selection of Main Propulsion Engine & Generator Set.

(iii) Ground sinkage in the slipway at HDPE.

(iv) Devaluation of rupee in April and June, 1991.

(v) Escalation in the cost of vessel due to time over-run.

(vi) Acute cash flow problem experienced by HDPE.

(d) The vessel is expected to be delivered within a period of two years after the approval of Revised Cost Estimate.

#### Assistance to Indian Workers abroad

2903. SHRI T. GOVINDAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government provide legal/financial assistance to poor Indian workers especially in Gulf countries in the event of their accident/demise confinement/execution, while they are working abroad;

(b) the source of information/assistance provided to their relatives in India; and

(c) whether the Government have any programme to educate such people going to Gulf countries for employment and their relatives to overcome such incidental happenings?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) On receipt of information regarding accident/death of the Indian national abroad, the Indian Mission liaises with the family members and employer/sponsor for medical assistance/return of the mortal remains to India. In case of arrest of an Indian national,